

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A. No. 2 of 2005 in

Petition(s) for Special Leave to Appeal (Civil) No(s).11109/2005

(From the judgement and order dated 02/05/2005 in LPA Nos. 653-693/2005

& CM No. 5106/2005 of The HIGH COURT OF DELHI AT N. DELHI)

NEW DELHI MUNICIPAL COUNCIL

Petitioner(s)

VERSUS

VANDANA SINGH & ORS.

Respondent(s)

(With appln(s) for vacating stay, prayer for interim relief and office report)

Date: 19/07/2005 This Petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL

HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Petitioner(s)

Mr. Surya Kant,Adv.

For Respondent(s)

Applicants:

Mr. Anis Suhrawardy,Adv.

UPON being mentioned, the Court made the following

O R D E R

No orders.

The applicants, if so advised, may mention the
matter before
Hon'ble Ms. Justice Ruma Pal.

[T.I. Rajput]

Court Master

[V.P. Tyagi]

Court Master